

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**IB-1303(PB)/2019**

**IN THE MATTER OF:**

M/s. Vinayak Laser Tech Pvt Ltd ... Petitioners/Applicant  
Vs  
M/s. Entertainment City Ltd. ... Respondents

**SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.**

**Order delivered on 29.05.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER(JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant: Mr. Anil Kumar, Advocate.

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 03.06.2019.

Learned counsel for the applicant undertakes to file the disclosures by the IRP as required in the annexed Form-2.

List for further consideration on 03.06.2019.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**

29.05.2019  
Shammy

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